

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

CURATIVE PETITION (C) NO. 214 OF 2025
IN
REVIEW PETITION (C) NO. 1734 OF 2024
IN
CIVIL APPEAL NO. 7808 OF 2024

PUSPHA L. TOLANI

Petitioner(s)

VERSUS

DIRECTORATE OF REVENUE INTELLIGENCE & ORS. Respondent(s)

O R D E R

1. We have gone through the Curative Petition and the relevant documents.
2. In our opinion, no case is made out within the parameters indicated in the decision of this Court in *Rupa Ashok Hurra vs. Ashok Hurra & Anr. reported in 2002(4) SCC 388*. Hence, the Curative Petition is dismissed.
3. Pending application(s), if any, shall stand disposed of.

.....CJI
(B.R. GAVAI)

.....J
(SURYA KANT)

.....J
(VIKRAM NATH)

.....J
(S.V.N. BHATTI)

NEW DELHI;
November 04, 2025

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CURATIVE PET(C) No. 214/2025 in R.P.(C) No. 1734/2024 in C.A. No. 7808/2024

[Arising out of impugned final judgment and order dated 01-10-2024 in R.P.(C) No. 1734/2024 passed by the Supreme Court of India]

PUSPHA L. TOLANI

Petitioner(s)

VERSUS

DIRECTORATE OF REVENUE INTELLIGENCE & ORS.

Respondent(s)

Date : 04-11-2025 This petition was circulated today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE S.V.N. BHATTI

By Circulation

UPON perusing papers the Court made the following
O R D E R

1. The curative petition is dismissed in terms of the signed order.
2. Pending application(s), if any, stand disposed of.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR

[Signed order is placed on the file]